

ITEM NO.15

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22126/2024

(Arising out of impugned final judgment and order dated 04-07-2024 in FA No. 581/2024 passed by the High Court Of Judicature At Allahabad)

BAREILLY DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

OM PRAKASH MAURYA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.217750/2024-EXEMPTION FROM FILING O.T.)

Date : 27-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing O.T. is allowed.

Issue notice.

Tag with SLP(C) No.27558/2023.

In the meantime, there shall be a stay on the operation of the impugned order.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)